GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE LEGISLATIVE DEPARTMENT

RAJYA SABHA UNSTARRED QUESTION NO. 1391 ANSWERED ON 31.07.2025

Aadhaar and Voter ID linking

1391 Shri Manoj Kumar Jha:

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- (a) the details of number of citizens who have submitted their Aadhaar details for the purpose of linking with Voter ID, State-wise;
- (b) the details of number of Voter IDs that have been linked with Aadhaar, State-wise;
- (c) the details of number of voters for whom some discrepancy has been found between the details in their Aadhaar and their Voter IDs, State-wise;
- (d) the procedure being followed to address such discrepancies; and
- (e) the details of number of voters whose names have been taken off the voting list after linking their Aadhaar to Voter IDs, State-wise?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

(SHRI ARJUN RAM MEGHWAL)

(a) and (b): The Election Commission of India has informed that the Representation of the People Act, 1950 as amended by the Election Laws (Amendment) Act, 2021, allows Electoral Registration Officers to require the existing or prospective elector to provide the Aadhaar number for the

purpose of establishing identity on a voluntary basis. The Election Commission *vide* its instruction dated 4th July, 2022, has launched the programme to collect the Aadhaar number of existing and prospective electors on a voluntary basis from 1st August, 2022 in all States and Union territories. The linking of Aadhaar with Election Photo Identity Card has not yet started.

(c) to (e): Do not arise.
